

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

**MISCELLANEOUS APPLICATION NO.170/00367/2020
IN
ORIGINAL APPLICATION NO.170/00911/2019**

DATED THIS THE 22nd DAY OF JANUARY, 2021

CORAM:

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

1. Union of India
Rep Secretary
Ministry of Defence
South Block
New Delhi-110 001.

2. Director of General of EME
Army Head Quarters
DHQ P.O
New Delhi-110 001.

3. Commander
Head Quarters
Base Workshop Group EME
Meerut Cantt-250 001.

4. Commander & Managing Director
515 Army Base Workshop
Bengaluru-560 008.Respondents in OA/Applicants in MA

(By Advocate Shri K.Gajendra Vasu)

Vs.
T.No.2767, T/M
Venu
S/o Govinda Swamy
Aged 53 years
515, Army Base Workshop
Ulsoor, Bengaluru-560 008.Respondent in MA/Applicant in OA

(By Advocate Shri Vikram Phadke)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Pursuant to our earlier order dated 06.01.2021, Brigadier Anil Das has appeared in person along with records in original. He has stated that the respondents have already filed a Writ Petition before the Hon'ble High Court of Karnataka at Bangalore laying down therein a challenge to the order dated 11.02.2020 passed by this Tribunal in OA.No.911/2019 and the said Writ Petition is likely to be listed for hearing within a period of two weeks. He has further stated that in case the respondents fail to obtain a stay order against the order passed by this Tribunal, the said order will be implemented subject to the outcome of pending Writ Petition before the Hon'ble High Court of Karnataka.

2. In view of the above statement made by Brigadier Anil Das, MA.No.367/2020 is disposed of having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

/ps/

(SURESH KUMAR MONGA)
MEMBER (J)